

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 353/2017 in C.P. (I.B) No. 67/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company:

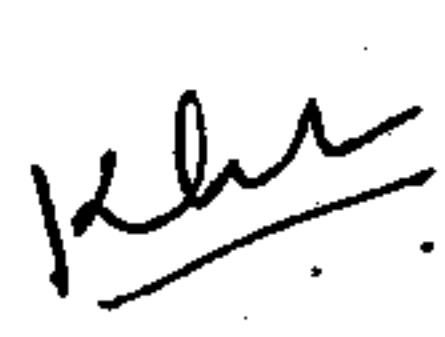
State Bank of India (CoC).

V/s.

Metal Link Alloys Ltd

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms. Khushboo Shah Rajani i/b MDP & Partners	Advocate for Applicant (for CoC)	Applicant	
2.				


ORDER

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partner present for Applicant (SBI CoC). None present for Respondent in IA 353/2017.

Proof of service of copy of application on IRP and Respondent filed.

Applicant is directed to issue notice of date of hearing on Respondents and IRP and shall file proof of service.

List the matter on 14.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.